

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s).7502/2019

(Arising out of impugned final judgment and order dated 28-02-2019 in CRLAP No.1056/1983 passed by the High Court Of Judicature At Allahabad)

RAVINDRA SINGH & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No.66514/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No.66515/2019 - EXEMPTION FROM FILING O.T., IA No.38489/2021 - EXEMPTION FROM FILING O.T., IA No.134725/2020 - EXEMPTION FROM FILING O.T., IA No.37527/2021 - GRANT OF BAIL, IA No.22306/2021 - GRANT OF BAIL, IA No.38488/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No.134724/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

CrI.A. No.1431/2019 (II)

(IA No.120439/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No.120438/2019 - EXEMPTION FROM FILING O.T.)

Date : 04-03-2022 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE VINEET SARAN
HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s) Mr. Sibor Sankar Mishra, AOR

Mr. Jagjit Singh Chhabra, Advocate
Mr. Saksham Maheshwari, Advocate

For Respondent(s) Mr. Rana Mukherjee, Sr. Adv.
Mr. Ankit Goel, AOR

Mr. Mrigender Singh, Sr. Adv.
Mr. Mahendra Singh, Adv.
Mr. D.S. Parmar, Adv.
Ms. Abha R. Sharma, AOR
Mr. Dheeraj Tewari, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Mr. Rana Mukherjee, learned senior counsel appearing for the

respondent no.1 prays for and is granted two weeks time to obtain instructions in the matter.

List after two weeks.

(ARJUN BISHT)
(COURT MASTER (SH)

(PRADEEP KUMAR)
(BRANCH OFFICER)

(ASHWANI THAKUR)
AR-CUM-PS